

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1761  
ANSWERED ON:22.07.2014  
HOSTEL FACILITY TO SC OBC STUDENTS  
Patle Smt. Kamla Devi

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has received proposals from various States seeking financial assistance for setting up of hostels for SC/OBC students;
- (b) if so, the details thereof including the amount involved therein during each of the last three years and the current year, State-wise including Chhattisgarh;
- (c) the number of proposals sanctioned so far along with the reasons for pendency of the remaining proposals, State-wise; and
- (d) the time by which the remaining proposals are likely to be sanctioned?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

(a) Yes, Madam,

(b) to (d) Hostel for Schedule Caste (SC) Students:

All complete proposals received from the States including Chhattisgarh, seeking financial assistance for setting up of hostels for SC students under Babu Jagjivan Ram Chhatras Yojna, during past three years viz. 2011-12 to 2013-14 have been duly processed and due financial assistance has been sanctioned. Details of the hostels sanctioned and financial assistance released is at Annexure-I. Four incomplete proposals received during 2013-14 are under process, details of which is at Annexure-II.

Nine proposals have been received under the Scheme during the current year 2014-15 which are under examination. State wise details are kept at Annexure-III.

All these cases would be processed within this financial year.

Hostel for Students belonging to Other Backward Classes (OBC);

65 hostels were sanctioned for OBC students during last three years i.e. 2011-2012 to 2013-14. The details of hostels sanctioned and financial assistance released is at Annexure-IV. Proposals are pending due to non-receipt of the Utilisation Certificates/ Completion Certificates from the States/ UTs. The pending proposals will be processed for sanction as soon as the requisite documents are received from the State.